

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1852/2019
M.A. No.2028/2019
M.A. No.2505/2019

Wednesday, this the 7th day of August 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ms. Helen Acharya, aged about 56 years,
Group A
Deputy Secretary (Dance) Suspended
Sangeet Natak Akademi
w/o Shri Shashadhar Acharya
resident of B-19, 3rd Floor,
Paryavaran Complex,
New Delhi – 30

..Applicant
(Mr. R K Gupta, Advocate)

Versus

1. Union of India represented through the Secretary
Ministry of Culture,
Shastri Bhawan, New Delhi – 1
2. Chairman, Sangeet Natak Akademi
Rabindra Bhawan,
Ferozeshah Road, New Delhi – 1
3. Secretary, Sangeet Natak Akademi
Rabindra Bhawan,
Feroze Shah Road, New Delhi – 1
4. Sangeet Natak Akademi
Through its Secretary, Rabindra Bhawan
Ferozeshah Road,
New Delhi – 1

..Respondents
(Mr. S M Zulfiqar Alam, Advocate for respondent No.1,
Mrs. Harvinder Oberoi, Mr. G D Chawla, Mr. Rajesh Gogna
and Ms. L Gangnei, Advocates for respondent Nos. 2 to 4)

O R D E R (ORAL)**Justice L. Narasimha Reddy:**

The applicant is an employee of Sangeet Natak Akademi, the 4th respondent herein. She filed this O.A. feeling aggrieved by the order of suspension dated 31.05.2019. The O.A. was entertained and the interim order was passed on 02.07.2019. The respondents filed M.A. No.2505/2019. A strong objection was raised as to very jurisdiction of this Tribunal. It is stated that in the Notification, referable to Section 14 (2) of the Administrative Tribunals Act, 1985, Sangeet Natak Akademi is not included in Appendix-VI, and in that view of the matter, the Tribunal does not have jurisdiction, to entertain the O.A.

2. We heard Mr. R K Gupta, learned counsel for applicant, Mr. S M Zulfiqar Alam, learned counsel for respondent No.1 and Mrs. Harvinder Oberoi, learned counsel for respondent Nos. 2 to 4, at length.

3. It hardly needs any mention that the Tribunal's jurisdiction is only in respect of employees of Organizations and Departments that are included in the Notification mentioned under sub-section 2 of Section 14 of the Act. Such a Notification was issued long ago and additions are also being made from time to time. As of now, the list in Appendix-VI includes 214 Departments, Organizations, Commissions and Corporations.

In fact, the Lalit Kala Akademi is included at Sl.No.199. However, Sangeet Natak Akademi is not included in the list. The result is that the Tribunal does not have jurisdiction to entertain the O.A., filed by an employee of Sangeet Natak Akademi.

4. The O.A. is accordingly rejected for want of jurisdiction.

The interim order dated 02.07.2019 shall also stand vacated.

5. M.As. shall stand disposed of.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

August 7, 2019
/sunil/